

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

16. IA 230/2021 in C.P. (IB)/1545(MB)2019

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
HON'BLE MEMBER (T)

**SHRI KULDIP KUMAR KAREER**  
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

**NAME OF THE PARTIES:-** IA 230/2021 Palak Desai V/s Tristar Tradelink  
Pvt. Ltd.  
**IN THE MATTER OF**  
Bombay Sales Agency  
V/s  
Jsk Marketing Ltd

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 230 of 2021:-** Counsel, Prakhar Tandon i/b Agam H Maloo appeared for the Applicant/Liquidator through VC and CA, H L Saini appeared for the Respondent no. 6 through VC. Counsel appearing for the Respondent no. 6 states that reply has been filed on behalf of the Respondent no. 6. Perusal of the record reveals that Court notices issued upon the Respondent nos. 3, 8, 15, 20, and 22 have been served, despite that none has come present on behalf of the said Respondents, therefore, the ***Respondent nos. 3, 8, 15, 20 and 22*** are set ***ex-parte***. Further, Court notices upon the Respondent nos. 1, 2, 4, 5, 7 to 14, 16 to 19, 21, and 22 have been issued which have not been served and returned back. In these circumstances, Applicant is directed to serve Respondent nos. 1, 2, 4, 5, 7 to 14, 16 to 19, 21, and 22 by way of newspaper publication, one in "Business Standard" and another in "Nav Shakti" and file affidavit of service along with newspaper clippings at least two days before the next date of hearing. List this Application for further consideration on **03.09.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
Member (Technical)

ANKIT

Sd/-  
**KULDIP KUMAR KAREER**  
Member (Judicial)